

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1076 of 2015
with
I.A. No. 1995 of 2021

Smriti Singh & Ors. Petitioners
Versus
The State of Jharkhand & Anr. Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Prabhat Kumar Sinha, Advocate
For the State : A.P.P.
For the O.P. No. 2 : Mr. K.S. Nanda, Advocate.

07/ 07.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No. 1995 of 2021 has been filed for extension of the interim order granted earlier, vide order dated 24.08.2015.

Learned counsel appearing for the petitioners submits that in view of the judgment passed by the Hon'ble Apex Court, in the case of *Asian Resurfacing of Road Agency Pvt. Ltd. & Anr. Versus Central Bureau of Investigation*, reported in (2018) 16 SCC 299, the aforesaid interlocutory application has been filed.

Upon notice, O.P. No. 2 has tendered his appearance. Mr. K.S. Nanda, learned counsel appearing for the O.P. No. 2 submits that this matter is of the year 2015, as such a date may kindly be fixed.

In view of the above facts and considering the pendency of this criminal miscellaneous petition, the prayer made in the aforesaid interlocutory application is allowed and the interim order dated 24.08.2015 is extended till the next date of listing.

The aforesaid interlocutory application stands allowed and disposed of.

Post this case on 06.12.2021.

(Sanjay Kumar Dwivedi, J.)